

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 544/93
T.A. No.

DATE OF DECISION 20-10-1993

Shri R.M. Patel Petitioner

Shri D.G. Trivedi Advocate for the Petitioner(s)

Versus

Collector of Central Excise Respondent
and Customs

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Shri R.M. Patel
 B-5, Bansidhar Society,
 Civil Court Road,
 AT & Post: Anand (Dist. Kheda)

Applicant.

Advocate Shri D.G. Trivedi

Versus

1. Collector of Central Excise & Customs, Vadodara
2. Union of India
 Ministry of Finance
 Dept. of Revenue
 Secretary- Central Board of
 Excise and Customs

Respondents

Advocate Shri Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 544 of 1993

Dt. 20-10-1993

Per Hon'ble Shri N.B. Patel Vice Chairman.

The Gratuity amount and leave encashment amount payable to the applicant on his retirement as Superintendent of Central Excise, as also the question of grant of commuted value of pension to him are not finalised as a Departmental Inquiry is pending against the applicant. At our suggestion, Mr. Kureshi has obtained instructions from the Collector, Central Excise, Vadodara and he states that the proceedings are completed at his level and the papers are forwarded to the concerned Ministry as

final decision in the matter is to be taken by the President. Since the applicant has retired on 30th June 1992, we direct the concerned Authority/ Ministry to finalise the matter as early as possible and we hope that, in any event, it will be finalised within 12 weeks from today. We also direct the Collector of Central Excise, Vadodara, to take all possible steps to see that the matter is finalised as expeditiously as possible and preferably within the aforesaid stipulated time limit indicated by us.

2. In view of these directions, Mr. D.G. Trivedi, learned advocate for the applicant, seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.